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WP-15906-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 20th OF NOVEMBER, 2025

WRIT PETITION No. 15906 of 2025

RAM NIVAS

Versus

THE STATE OF M.P. AND OTHERS

Appearance:

Ms. Asmita Chand - Advocate for petitioner.

Shri Aditya Adhikari - Senior Counsel as Amicus Curiae with Ms. Anannya Shree Adhikari - Advocate for petitioner.

Shri Vivek Sharma - Deputy Advocate General for respondents No.1 to 4/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

In view of the judgment of Hon'ble Supreme Court passed in *State of Madhya Pradesh vs. Kusum Sahu* in *Criminal Appeal No.4710 of 2025*, learned counsel for petitioner seeks leave to withdraw the petition.

The petition is accordingly dismissed as withdrawn.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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